

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29141/2013

(Arising out of impugned final judgment and order dated 24/07/2012 in WPC No. 24997/1993 passed by the High Court Of Judicature at Allahabad)

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR

Petitioner(s)

VERSUS

M/S. PREETI NURSING HOME

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file additional documents and interim relief and office report)

Date : 16/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Rashmi Malhotra,Adv.
Mr. Anup Kumar,Adv.

For Respondent(s)
Mr. Tanmaya Agarwal,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim stay granted by order 9.9.2013 to continue.

(SUMAN WADHWA)
AR-cum-PS

(INDU BALA KAPUR)
COURT MASTER